

भी अपनाया जाय। इसे मानने से मैनेजिंग डायरेक्टर ने इंकार कर दिया। इतना ही नहीं, वहां पब्लिक अन्डरटेकिंग्स कमेटी की 1972 की रिपोर्ट में जिन सिद्धांतों का जिक्र किया गया है उसका भी उल्लेख किया गया और कहा गया कि आप इसके मुताबिक काम कीजिये। लेकिन उन्होंने इस बात को भी नहीं माना। तो, नौकरशाही अपने तरीके से चलती है। नौकरशाही की वजह से रेल में पिछले दिनों जो गड़बड़ी चली आप ने देखा, और यह भी देखा कि किस तरीके से करोड़ों का घाटा पहुंचाया गया, उसी तरह से इस पब्लिक सैक्टर कारखाने के जो व्यवस्थापक हैं वे लोग भी मजदूर विरोधी नीति अपना रहे हैं और उनकी वजह से वहां जो हड़ताल हुई है उसकी जवाबदेही इन लोगों पर है। इनकी वजह से सारा काम ठप्प है। इसलिये मैं चाहूंगा कि मन्त्री महोदय एक बयान सदन में दें और साथ ही शीघ्र बीच बिचाव कर के मसले का हल निकालें, नहीं तो अगर यह हड़ताल लम्बी चली तो बहुत नुकसान होगा। अभी तक बरोनी कारखाना फ़ायदे में चल रहा है, करोड़ों रु० का फ़ायदा हुआ है। अगर यह स्थिति रही तो घाटा होगा। तो, मैं चाहूंगा मन्त्री महोदय श्रम मन्त्री के साथ इसमें पड़ कर समझौता करावें और सदन के सामने आज या कल एक बयान दें।

**पेट्रोलियम और रसायन मन्त्रालय में उप-मन्त्री (श्री दलबीर सिंह) :** अध्यक्ष जी, बरोनी तेल शोधक मजदूर यूनियन रिकग्नाइज्ड यूनियन है। इन्होंने नोटिस दिया था कि हम 2 अगस्त से हड़ताल पर जायेंगे और कुछ डिमान्ड भी इन्होंने पेश की थी। उसके बाद दुबारा नोटिस दिया कि हम अपना फ़ैसला पोसपोन कर रहे हैं और हम 21 तारीख से स्ट्राइक पर जायेंगे। 21 तारीख को स्ट्राइक की अभी पेट्रोलियम मिनिस्ट्री के पास कोई इत्तला नहीं है। हम जानकारी प्राप्त कर रहे हैं। आई० ओ० सी० की यह कोशिश रही कि जब भी इस किस्मकी स्ट्राइक नोटिस आयी तो

मजदूरों के साथ हमदर्दी करके उन चीजों का निपटारा करने का प्रयत्न करते हैं। इसमें भी पूरी तरह से मजदूरों के साथ हमदर्दी करके जो कुछ भी कार्यवाही होगी वह आई० ओ० सी० करेगी। लेकिन पूरी जानकारी प्राप्त करके हम सदन को देंगे। स्टेट गवर्नमेंट को इत्तला दे दी गयी है।

**अध्यक्ष महोदय :** अगर आप को बाद में ही जानकारी लेकर बयान देना है तो बाद में ही दीजिये। अभी क्या फ़ायदा है।

**श्री रामाबतार शास्त्री :** मैनेजिंग डायरेक्टर इसके लिये पूरी तरह से जिम्मेदार हैं।

**अध्यक्ष महोदय :** श्रीडॉर प्लोज ?

12.39 hrs.

**RE. REFUSAL BY HARYANA AUTHORITIES TO SHOW CERTAIN DOCUMENTS TO MEMBERS OF PARLIAMENT**

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** Sir, I have given a notice so that I could raise this matter and you have been kind enough to say....

**MR. SPEAKER:** Not as a privilege motion.

**SHRI JYOTIRMOY BOSU:** Let me make my submission.

The facts of the case are as follows. On being frequently approached by small peasants and landless labourers of certain areas in Gurgaon district who have been affected under a particular acquisition order of the Government, I have tabled a motion under rule 189, which has been found in order by your good self and is on the list. Apart from the eviction, the price paid, which is a little over Rs. 11,000 an acre, represents not more than a fraction of the actual price of the land and that has caused severe hardship to many people. I particularly wanted to see the objection filed by a few top per-

[Shri Jyotirmoy Bosu]

sonalities, whose names I shall mention later on.

I have an admitted motion listed in list No. 3 of "No Day Yet Named Motion" and I am getting ready for speaking on the said motion, for which I am required to do some fact-finding. I tried to take all possible precaution so that I do not misquote.

On the 17th instant I went along with two other MPs. and personally submitted a proper petition before the Government Estate Authority at Faridabad, seeking permission to inspect certain public files in connection with a land acquisition proceeding. The officers there, namely, the Administrative Officer and the Estates Officer, both advised us to obtain sanction from their controlling officer, namely, the Director of Urban Estates, Haryana, who is at Chandigarh. Both of them further pointed out that without the sanction of this gentleman they were unable to allow us inspection of files.

Accordingly, on the 20th instant Shri Digvijay Narain Singh, M.P., and myself went and called on the Director, Urban Estates, Haryana, Chandigarh. There we submitted a written petition drafted by an advocate, Shri Kirpal Singh, on stamped paper with urgent fees paid. I also pointed out to the Director, Urban Estates, Haryana, during our meeting that these are open public documents and I required to see them in connection with the performance of my parliamentary duties. These documents only included the various objections filed in connection with the acquisition of the said plot of land on which award has been granted and gazetted. The said official in the afternoon informed us and also declined us in writing any access for us into those papers. On consultation with lawyers, we found these to be open public documents and should have been made available to us for inspection. Sir, I have already forwarded to you a copy of the reply I have received.

अध्यक्ष महोदय : यह तो पहले ही अखबारों में दिया हुआ है ।

SHRI JYOTIRMOY BOSU: One of the objections was that the potential market

value of the land at present is not less than Rs. 75,000 per acre due to the land being on the road side and at a distance of only 14 miles from Delhi. The grain yield per acre of this land is about 100 maunds and it is justly described as the granary of Gurgaon Tehsil.

It further says that the present notification also contravenes the provisions of the Government of India, Ministry of Defence, Letter No. ... AIR.HQ/20851/114|ORG|AF|7106|2|D (Air Stores) Dated 13th August, 1956 and also further contravenes the Government of India Gazette Notification No. SRO-6, dated 11th January which provides a safety belt of 1,000 yards all around ammunition depot located in this area. The petitioner, Air Marshal Mehra, Chief of Air Staff, clearly states that the allotment of land in respect of Maruti was a clear contravention of the orders of the Ministry of Defence.... (Interruptions). This is a fit case to be referred to the Privileges Committee.... (Interruptions) We now understand why the Haryana Government is behaving in this way.... (Interruptions) It gives a new dimension to the whole thing, because the objection was filed by no less a person than the Chief of Air Staff, Air Marshal O. P. Mehra himself that the Maruti land falls under the Defence Prohibitory Order, details of which I have given before. The Government had been misleading the House. This should be sent to the Privileges Committee. I seek your permission and to leave the House.... (Interruptions) Don't shut it out. Don't allow the Prime Minister to take shelter.... (Interruptions)

MR. SPEAKER: No question of shelter. This House has discussed it a number of times.

SHRI JYOTIRMOY BOSU: She has misled the House; her Government has misled the House.... (Interruptions)

SOME HON. MEMBERS rose—

MR. SPEAKER: No please: I only allowed him for two minutes.

SHRI SHYAMNANDAN MISHRA (Begusarai): On a point of order, Sir.

The hon. Members did not want to be treated as more than so ordinary citizens.